

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 709 of 2020

IN THE MATTER OF:

UCO Bank **...Appellant**

Versus

Deege Orchards Pvt. Ltd. **...Respondent**

Present:

For Appellant: Mr. Partha Sil, Advocate.

For Respondent:

ORDER
(Through Virtual Mode)

25.08.2020: Apart from other issues, the question raised for consideration in this appeal is that the period of limitation reckoned from the date of default qua the Financial Debt was extendable in terms of Section 18 of the Limitation Act as held by the Hon'ble Apex Court in '**Jignesh Shah & Anr. Vs. Union of India & Anr.**' reported in (2019) 10 SCC 750.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **23rd September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc